

Factual Status cum Action Taken Report of Phakoliya Granite Cluster Area, District- Bhilwara

Reference:- Hon'ble National Green Tribunal order dated 26.08.2020 in the matter of Original Application No. – 71/2020 (CZ) (I.A. No. – 84/2020), Om Singh Chundawat versus State of Rajasthan & Ors.

In compliance of directions issued by Hon'ble National Green Tribunal vide order dated 26.08.2020 in referred matter Member Secretary, RSPCB has appointed Regional Officer, Bhilwara as committee member vide order no. 587 dated 15.10.2020. Copy of Order is enclosed and marked as **Annexure “1”**. The joint team of Official from District Revenue Department, RSPCB, Bhilwara and Department of Mining & Geology, Bhilwara, has jointly visited the Phakoliya Granite Cluster Area on dated 10.11.2020 in presence of Sh. Prahalad Singh Chundawat and Mahendra Singh, Resident of village Phakoliya , Tehsil- Kareda, District- Bhilwara.

Details of joint team member/officials are as under:-

1. Mr. Mahaveer Mehta, Regional Officer, RSPCB, Bhilwara.
2. Mr. Naveen Ajmera, Mining Engineer, Department of Mining & Geology Bhilwara.
3. Mr. Mahesh Kumar Singh, Scientific Officer, RSPCB, Bhilwara.
4. Mr. Vinod Kumar, Patawari, village- Phakoliya (Block Chitamba), Bhilwara.

A. Scope of Field Work:-

The Committee has jointly done following field works in/ near the Phakoliya Granite Cluster:-

- a) Verification of locations of pillars erected in the Phakoliya Granite Cluster with help of GPS instrument.
- b) Verification of locations of nearest dwelling house.
- c) Verification of pathway (kaccha rasta) passing through the Granite Cluster area.
- d) Verification of River Khari Channel near the Granite Cluster area
- e) Verification of Flora and Fauna in the Granite Cluster area.

B. Area of Scope and Findings of Field Work:-

Field work is limited to the 08 plots (Plot No 72 to 79) auctioned by Department of Mines & Geology, Udaipur (Raj.) in Khasra No. 41/01, 41/2 and 41/3 near village Phakoliya , Tehsil-Kareda, District- Bhilwara. As per revenue record the land area is titled as “**BILANAMA/ Govt. Land**”. The nearest locality is named Padampura near village Phakoliya .

- 1. Verification of locations of pillars erected in the Phakoliya Granite Cluster with help of GPS instrument:** - In delineated area, pillars/demarcation sign are erected in two plots covering Plot no. 74, 73, 75, 77 and 78 only. These pillars cover partial boundaries, not all four corners. The location data of random pillars were collected with GPS instrument and further correlated with the Latitude & Longitude details of the plan and the approx locations of pillars were found nearly similar to the record.
- 2. Verification of locations of nearest dwelling house:** - A few dwelling houses were located in the vicinity/proximity of the delineated area (Phakoliya Granite Cluster). The nearest dwelling house structure was found approx. 45 meter from pillar A of the Plot No. 77. Pillar “A” of Plot No. 77 is selected because it was the only nearest available mark/physical point.



Fig.1 Nearest boundary structure of dwelling house

3. Verification of pathway (kaccha rasta) passing through the Granite Cluster area:-

As per physical verification done at site, a pathway /kaccha unpaved road found passing through the Phakoliya Granite Cluster in Khasra No. 41/3, which is located in Plot No. 77 of the delineated area for Granite Mining. An unnamed milestone was also The Detailed Google map covering delineated area is attached and marked as **Annexure-2**.

While, considering revenue record the pathway (kaccha rasta) is recorded under Khasra no. 41/2 (Area-0.3162 Hectare) and land title is marked as “Gair Mumkin Sadak”. Copy of online land record is attached and marked as Annexure-3.



Fig.2 Pathway (kaccha rasta)

A temporary stone wall also found in the west side of the pathway (kaccha road). The villagers told that the temporary wall is provided to protect the plants.

4. **Verification of River Khari Channel near the Granite Cluster area:-** The embankment/ river bank was found in the vicinity /proximity of the delineated area and the nearest point is approx. 45 meter from the river. Any water polluting source was not found in the area. Rain water was found accumulated in the embankment of the River Khari. The pathway (kaccha rasta) as mentioned in above para B3 is also passing through the River Embankment.



Fig.3 River Stretch Khari, Near Phakoliya Granite Cluster

- 5. Verification of Flora and Fauna in the Granite Cluster area:-** The area of field visit i.e. Khasra No. 41/01, 41/2 and 41/3 near village Phakoliya , Tehsil- Kareda, District- Bhilwara, is mostly rocky strata bearing indigenous species (xerophytes) of plants /shrubs like – Desi Babool, Vilayato Babool (mostly), Karanj, Kher, Khejara, Ker etc. Kaccha pits were found in the granite cluster area, the villagers reported that these pits are manmade structure for water recharge purpose. Pelicans were seen in the river embankment. Photographs taken are as under:-

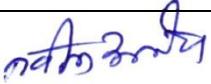


Fig.4 Flora of Phakoliya Granite Cluster

C. Point wise Factual Status on basis of site visit:-

S. No.	Issues raised by the petitioner	Factual Status
1	The respondent claimed these area as grazing land	As per revenue record the land title of the area is mentioned as Banjad (Barren Land). Copy of online jamabandi is attached and marked as Annexure-4 .
2	The mining land is around 25-50 meters adjacent to the dwelling house	A few dwelling houses were located in the vicinity/proximity of the delineated area (Phakoliya Granite Cluster). The nearest dwelling house structure was found approx. 45 meter from pillar A of the Plot No. 77. 77 is selected because it was the only nearest available mark/physical point.
3	The land Khasra No 41/2 is a road passing nearby and both side of road.	As per physical verification done at site, a pathway /kaccha unpaved road found passing through the Phakoliya Granite Cluster in Khasra No. 41/3, which is located in Plot No. 77 of the delineated area for Granite Mining. While, considering revenue record the pathway (kaccha rasta) is recorded under Khasra no. 41/2 (Area-0.3162 Hectare) and land title is marked as "Gair Mumkin Sadak".
4	All 9 mines are on Khari River Bank which will result in ecological imbalance	As per site visit, mining activity is not yet started in the Phakoliya Granite Cluster Khasra No. 41/1 & 41/3. It is pertinent to mention here that Environmental Clearance have been issued to 07 plots (Plot No. 73, 74, 75,76,77,78 & 79) except plot No. 72, from State Environment Impact Assessment Authority, Jaipur (Raj) considering EIA Report and Public Hearing. Copies of Environmental Clearances are attached and marked as Annexure-5 (Coll.) .


Mahesh Kr Singh
(SO, RSPCB, Bhilwara)


(Naveen Ajmera)
ME, DM&G, Bhilwara,


(Mahaveer Mehta)
RO, RSPCB, Bhilwara



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri, Jaipur.
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

EMAIL

No. F.10 (337)/RPCB/Legal/NGT/2020/ 587

Date: NGT-MATTER
15-10-2020

Regional Officer,
Regional Office,
Rajasthan State Pollution Control Board,
Bhilwara.

Sub.:- Original Application No. 71/2020 Om Singh Chundawat V/s State of Rajasthan & Ors.
before the NGT, Central Zonal Bench, Bhopal.

Ref: - Hon'ble NGT order dated 26.08.2020.

Sir,

The Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal has passed order in the subjected matter on 26.08.2020 as follows:-

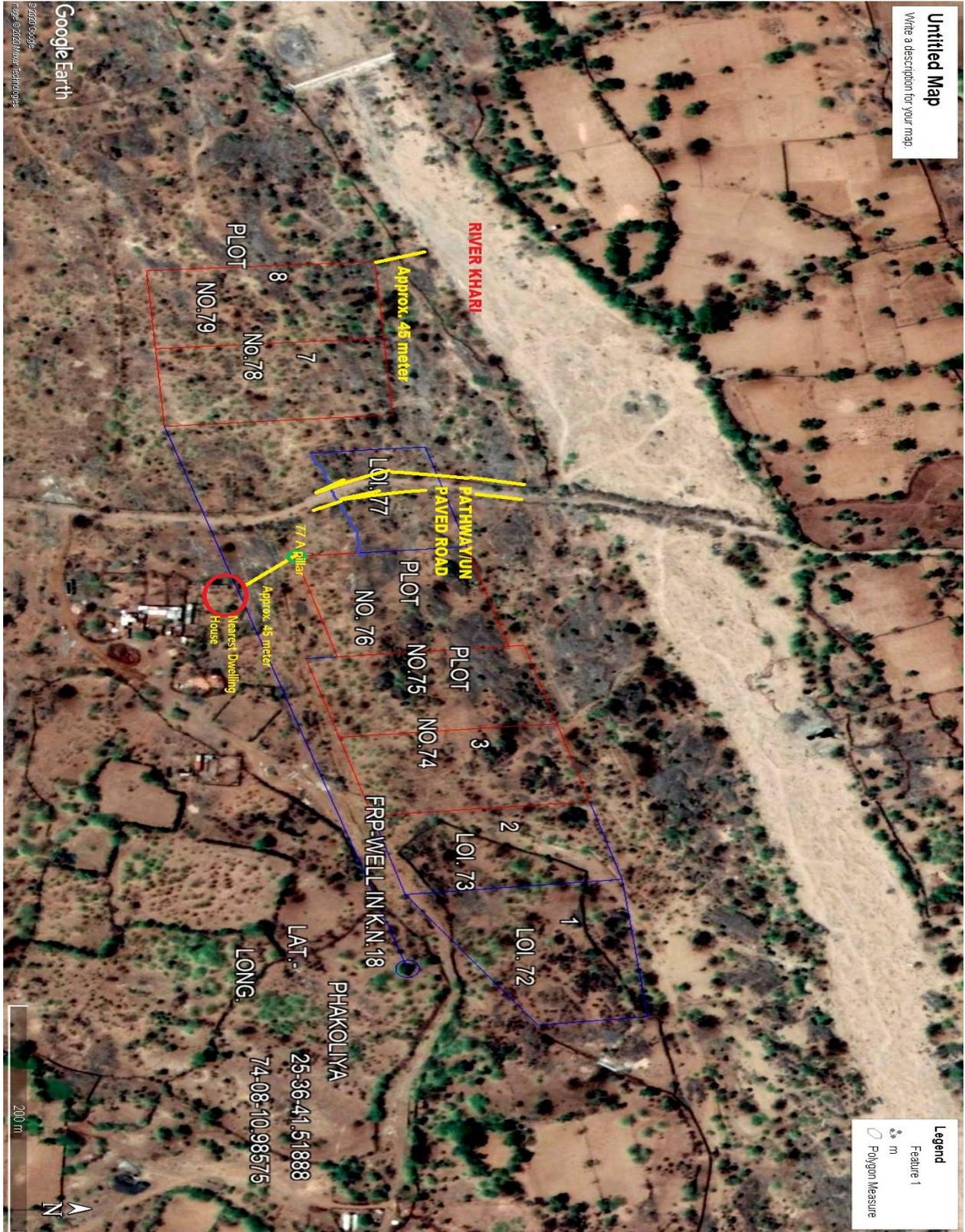
- “1. By filing the present application the applicant has raised the issue of encroachment of Khasra No. 41/2 which is said to be a road and the villagers were using it for travelling and the mining department illegally encroached both sides of the said road for mining and marked the area as mining area and further way of mining the water quality of the River Khari which is generally and mainly used for drinking purposes and for Cattles is seriously damaged and there is threat to Flora Fauna including the interest of the more than thousands families residing there.*
- 2. Issue notice to the respondents. Notice made returnable within four weeks.*
- 3. Applicant is directed to take required step for service to the respondents by both ways, Dasti as well as by Registered Post and also send the required documents by available e-mail within three days*
- 4. The respondents are directed to file their reply within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
- 5. We deem it just and proper to constitute a Committee consisting (i) District Mining Officer/Collector (Mining) and (ii) Rajasthan State Pollution Control Board (SPCB) and to direct them submit a factual and action taken report. Report be submitted within six weeks. Rajasthan SPCB will be the nodal agency for compliance.”*

Therefore, you are appointed as representative on behalf of RSPCB for the committee constituted by order dated 26.08.2020 and Nodal Officer for ensuring compliance of Hon'ble NGT order. The copy of NGT order dated 26.08.2020 is enclosed for ready reference.

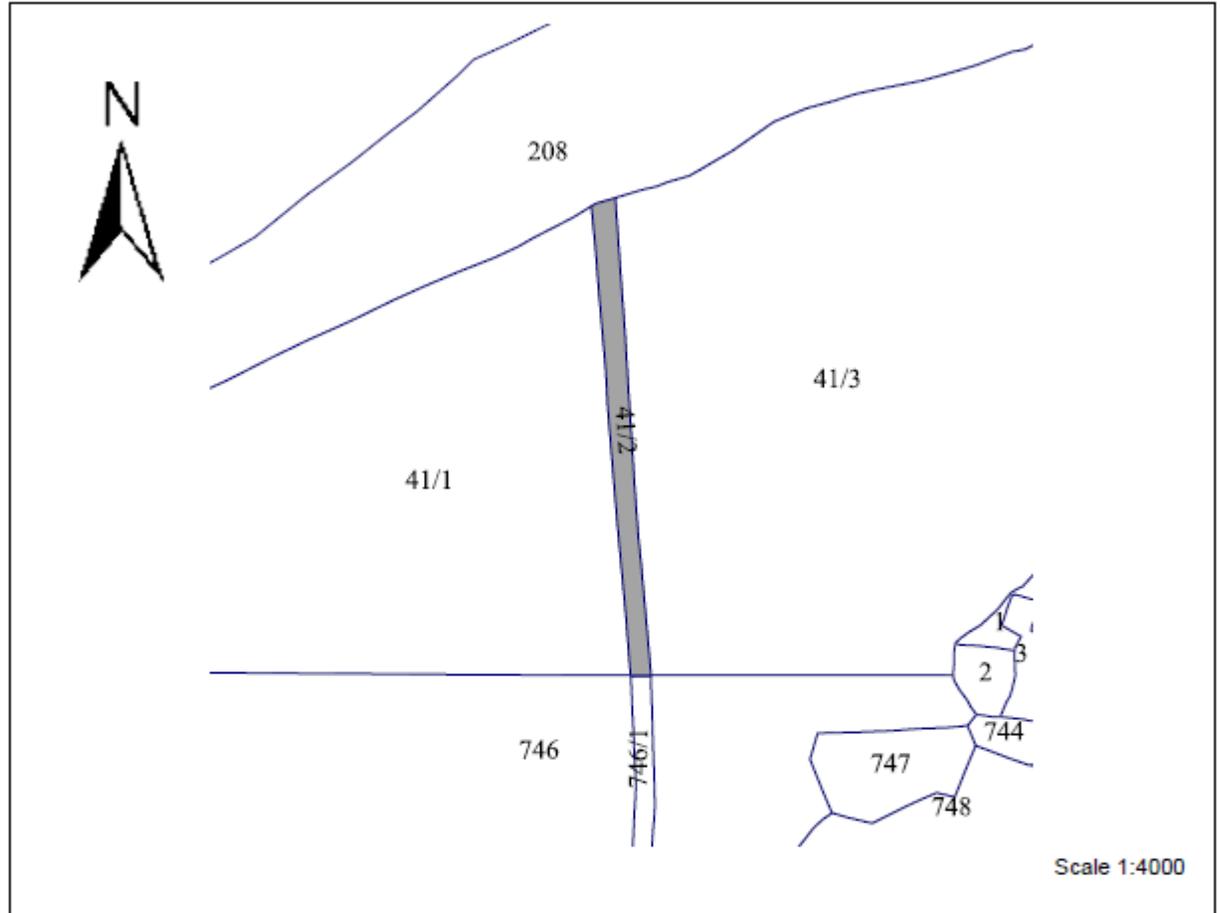
Encl: As above.

Yours Sincerely,


(Uday Shankar)
Member Secretary
o/c



राजस्थान सरकार		NIC-BHUNAKSHA
खसरा नक्शा एवं जमाबंदी(प्रतिलिपि)		दिनांक : 11/11/2020 06:30:03 PM
जिला : भीलवाड़ा	तहसील : करेड़ा	भू. अ. नि. क्षेत्र : चिताम्बा
पटवारी हल्का : चिताम्बा	ग्राम : फाकोलिया	

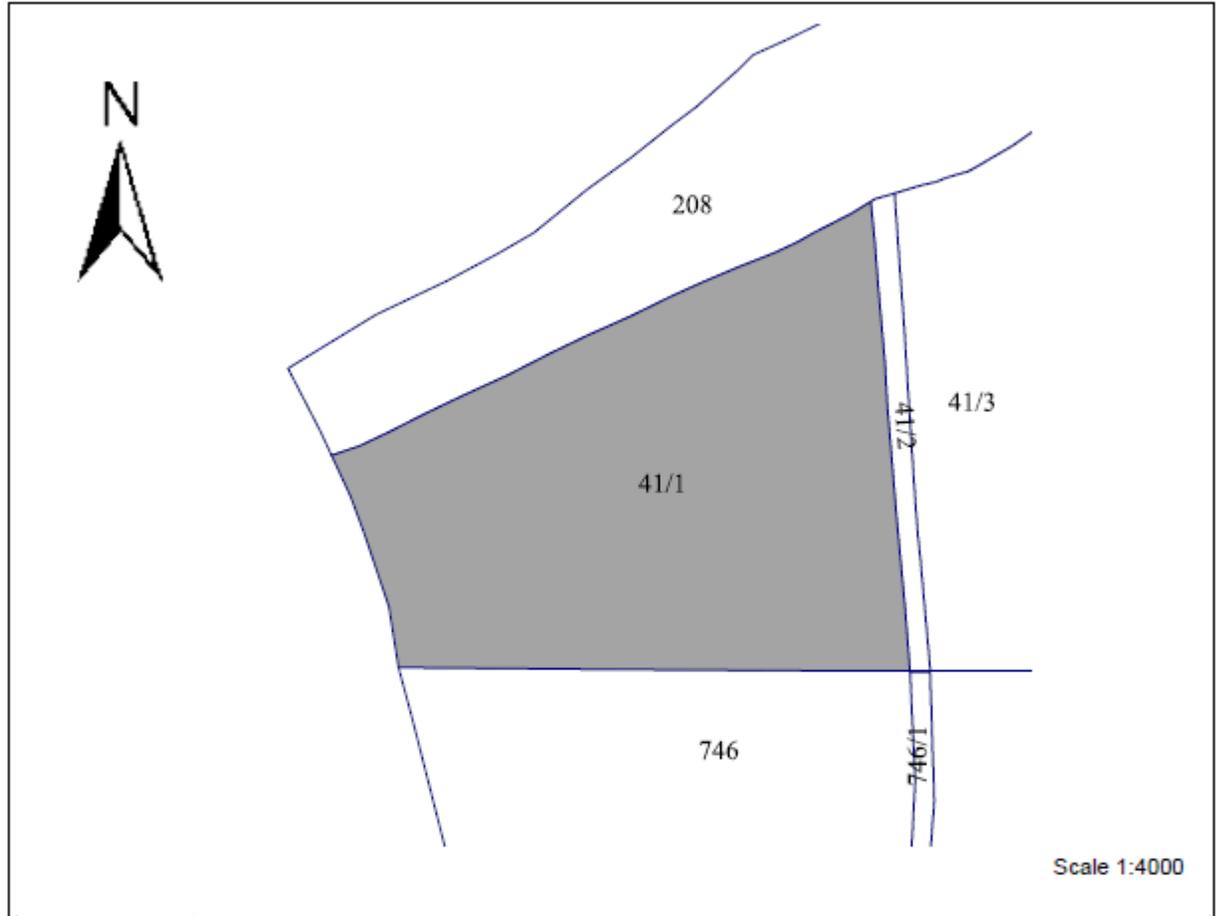


खसरा संख्या :41/2 क्षेत्रफल : 0.3162 Hectare खाता संख्या : 1 पुराना खाता संख्या : 1
भूमि किस्म[क्षेत्रफल लगान]: गेमु,सड़क [0.3162]

सक्षम अधिकारी के हस्ताक्षर एवं सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
 2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
 3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।

राजस्थान सरकार		NIC-BHUNAKSHA
खसरा नक्शा एंव जमाबंदी(प्रतिलिपि)		दिनांक : 11/11/2020 06:32:10 PM
जिला : भीलवाड़ा	तहसील : करेड़ा	भू. अ. नि. क्षेत्र : चिताम्बा
पटवारी हल्का : चिताम्बा	ग्राम : फाकोलिया	



खसरा संख्या :41/1 क्षेत्रफल : 8.2960 Hectare खाता संख्या : 1पुराना खाता संख्या :1
भूमि किस्म[क्षेत्रफल लगान]: बंजड़ [8.2960]

सक्षम अधिकारी के हस्ताक्षर एंव सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
 2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
 3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।

राजस्थान सरकार

NIC-BHUNAKSHA

खसरा नक्शा एंव जमाबंदी(प्रतिलिपि)

दिनांक : 11/11/2020 06:29:13 PM

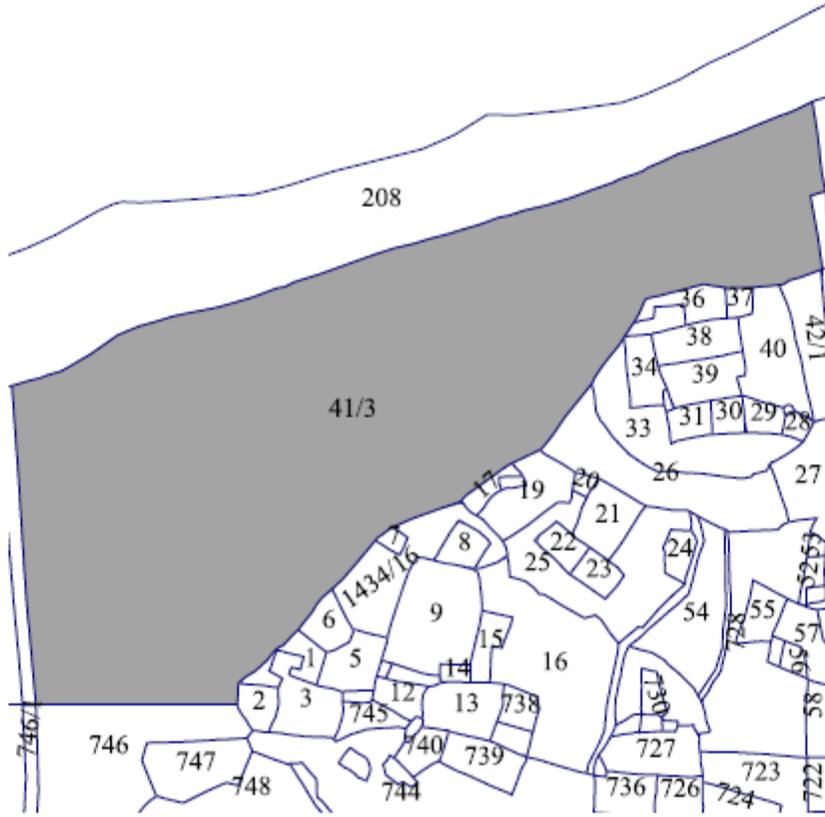
जिला : भीलवाड़ा

तहसील : करेड़ा

भू. अ. नि. क्षेत्र : चिताम्बा

पटवारी हल्का : चिताम्बा

ग्राम : फाकोलिया



Scale 1:6000

खसरा संख्या :41/3 क्षेत्रफल : 20.1078 Hectare खाता संख्या :1पुराना खाता संख्या :1
भूमि किस्म[क्षेत्रफल लगान]: बंजड़ [20.1078]

सक्षम अधिकारी के हस्ताक्षर एंव सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
 2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
 3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।

Copies of Environmental Clearances issued to
individual plots in Phakoliya Granite Cluster, Tehsil-
Kareda, District- Bhilwara

Received on 7/8/2020

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16667)/2019-20

Jaipur, Dated:

31 JUL 2020

Shri Bhagwan Sahay,
Add.- Badi Guwadi Khwas Ji Ka Bagh,
Tehsil - Rajgarh, Distt.- Alwar (Raj.)

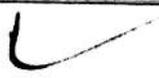
Sub:Environmental Clearance for "Granite Mining Project (Plot No. 73/2019)" Mine Lease Area 1.00 Ha., Production Capacity-135341TPA(ROM), Khasra No. 41/3, Village - Phakoliya, Teshil - Karera, District- Bhilwara, (Rajasthan). (**Proposal No. 42432**).

This has reference to your application dated 18.9.2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 7th, 8th, 9th and 10th July, 2020.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1 (a) /Category-B2															
2.	Location of Project	Near Village-Phakoliya, Tehsil: Karera, District: Bhilwara, Rajasthan															
3.	Project Details REF. No./Production capacity	Mineral:- Granite Plot No. 73/2019, Area: 1.00 Ha. Khasra No. 41/3 Production- 1,35,341 TPA (ROM)															
4.	Project Cost	Rs. 0.80 Crore															
5.	Water Requirement & Source	Total Water Requirement- 3.50 KLD Source: Water will be made available by nearby village Phakoliya through water tanker.															
6.	Fuel &Energy:-	Mining operations will be carried out from sunrise to sunset so there will be no major requirement of electricity. However it will be required for the mines office and rest shelter which will be taken from concerned electricity department if required. Diesel operated machineries will be used. One DG Set of 15 KVA is proposed at the mine site as source of power.															
7.	Environment Management Plan	Annual Expenditure of Rs. 2.30 Lac Per year (Recurring Cost) <table border="1"><thead><tr><th>S. No.</th><th>Particulars</th><th>Recurring cost (in Rs. Lac)</th></tr></thead><tbody><tr><td>1.</td><td>Pollution Monitoring- Air, Water, Noise and Soil.</td><td>1.00</td></tr><tr><td>2.</td><td>Pollution Control (Water Sprinkling for dust suppression)</td><td>0.30</td></tr><tr><td>3.</td><td>Greenbelt development (Tree guards, plantation and its maintenance etc)</td><td>0.70</td></tr><tr><td>4.</td><td>Contribution towards construction and maintenance</td><td>0.30</td></tr></tbody></table>	S. No.	Particulars	Recurring cost (in Rs. Lac)	1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00	2.	Pollution Control (Water Sprinkling for dust suppression)	0.30	3.	Greenbelt development (Tree guards, plantation and its maintenance etc)	0.70	4.	Contribution towards construction and maintenance	0.30
S. No.	Particulars	Recurring cost (in Rs. Lac)															
1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00															
2.	Pollution Control (Water Sprinkling for dust suppression)	0.30															
3.	Greenbelt development (Tree guards, plantation and its maintenance etc)	0.70															
4.	Contribution towards construction and maintenance	0.30															

			of the kachha roads after consultation with the concerned gram Panchayat.						
			Total	2.30					
8.	CSR /ESR Activities	2% of the project cost: 1.60 Lac/annum will be spent in CER activities.							
		Focus Area	CER Activities proposed (1 st Year)	Estimated Cost/annum (Lac)					
		Education	Distribution of 3 number of Computers and 5 number of cricket playing set in the nearby Govt. Secondary School of Village Arjungarh, Tehsil- Karera, District- Bhilwara.	1.10					
		Infrastructure Development	Construction of toilet (girls) in the nearby Govt. Secondary School of Village Arjungarh, Tehsil- Karera, District- Bhilwara.	0.50					
		Total		1.60					
9.	Green Belt Plantation	Annual expenditure of Rs. 0.70 Lac Per Year (Recurring Cost)							
		Year	Un-worked Area	Waste Dump	Outside the Lease area	Top Soil Dumps	Total		
			Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	
		Existing	--	--	--	--	--	--	
		I	0.0989	99	-	-	0.0331	33	
		II	0.0989	99	-	-	-	-	
		III	0.0991	99	-	-	-	-	
		IV	-	-	-	-	-	-	
		V	-	-	-	-	-	-	
		End of life of mine	-	-	-	-	-	-	
		Total	0.2969	297	-	-	0.0331	33	
								0.33	330
		Note: Total 330 saplings will be planted over an area of 0.33 hectare (i.e: more than 33 % of the mine lease area) out of which 297 saplings will be planted at the undisturbed area during first three years over an area of 0.2969 hectare and 33 saplings will be planted on over an area of 0.0331 hectare on outside the mine lease area near village road (Phakoliya) in consultation with concerned the gram Panchayat. Native species which are more suitable to the local environment are preferred to be planted such as Khejari, Neem, Pipal, Sheesham, Mango, etc.							
10.	Budgetary Breakup for Labour	Annual Expenditure of Rs. 2,066 Lac Per year							
		Sr. No.	Facility Provided for Laborers	Capital Cost in Rs.	Recurring Cost in Rs.				
		1.	Shelters, Safe drinking water, Sanitation facility	1,00,000	Maintenance Cost: 30,000				
		2.	Periodical medical examination per year @ 1000 Rs. per labor		24,000				
		3.	Fuel for cooking (LPG Cylinder) @ 950 Per month		11,400				



4.	Education for children of labors @2,400 per labor		57,600
5.	Group Insurance @ Rs.1500 per worker	36,000	-
6.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, shoes etc., for 24 workers		
	• Safety shoes @350 Rs (2 times/year)		16,800
	• Hand Gloves @300 Rs (2 times/year)		14,400
	• Dust mask @25 Rs (2 times in month)		10,800
	• Ear plugs @25 Rs (2 times in month)		10,800
	• Helmets @450 Rs (1 times/year)		10,800
7.	First Aid Box		10,000
8.	Fire Safety	30,000	10,000
Total		1,66,000	2,06,600

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.39th Meeting held on 29.07.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS

1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
6. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
9. Occupational health and safety of mine labour shall be given the highest priority.

10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
16. Drills shall either be operated with dust extractors or equipped with water injections system.
17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
22. The PP shall carry out mining activities with open cast method.
23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014. Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the Department of

Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow, Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to



- avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
 14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
 15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
 16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
 17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA EMP study as well as grant of revised EC for the cluster as applicable.
 18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(Dr. D.N. Pandey)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4) SEIAA SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16667)/2019-20 Jaipur, Dated:
Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitore, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA (Rajasthan)

Rev on 17-3-2020
S

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Seect/Project /Cat. 1(a) B2(16460)/ 2019-20 Jaipur, Dated:

04 MAR 2020

Shri Ishwar Lal Gurjar,
Add. A- 265, Mahesh Nagar,
District - Jaipur (Raj)

Sub:- Environmental Clearance for "Granite Mining Project" (Plot No. 75/2019, Area- 1.00 ha.) Production Capacity- 1,22,842 TPA (ROM) at Khasra No. 41/1 & 41/3, Village-Phakoliya, Teshil-Karera, District Bhilwara (Rajasthan).
(Proposal No. 40282)

This has reference to your application dated 9.09.219 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 3 to 6 & 10 to 12 February, 2020.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1 (a) /Category-B2																		
2.	Location of Project	Near Village- Phakoliya, Tehsil: Karera, District: Bhilwara, Rajasthan																		
3.	Project Details REF. No./Production capacity	Mineral: Granite Plot No. 75/2019, Area: 1.00 Ha. Production- 1,22,842 TPA (R.O.M.) Khasra No. 41/1 & 41/3																		
4.	Project Cost	Rs. 80 Lac																		
5.	Water Requirement & Source	Total Water Requirement- 3.30 KLD Source: Water will be made available by nearby village Phakoliya through water tanker.																		
6.	Fuel & Energy:-	Diesel will be required for transportation vehicles and for machineries and will be taken care by the contractor itself. One DG Set of 15 KVA is proposed at the mine site. Electricity connection will be taken from the concerned electricity department, if required.																		
7.	Environment Management Plan	Annual Expenditure of Rs. 2.10 Lac Per year (Recurring Cost) <table border="1"><thead><tr><th>S. No.</th><th>Particulars</th><th>Recurring cost (in Rs. Lac)</th></tr></thead><tbody><tr><td>1.</td><td>Pollution Monitoring- Air, Water, Noise and Soil.</td><td>1.00</td></tr><tr><td>2.</td><td>Pollution Control (Water Sprinkling for dust suppression)</td><td>0.30</td></tr><tr><td>3.</td><td>Greenbelt development (Tree guards, plantation and its maintenance etc)</td><td>0.50</td></tr><tr><td>4.</td><td>Contribution towards construction and maintenance of the kachha roads after consultation with the concerned gram Panchayat.</td><td>0.30</td></tr><tr><td colspan="2">Total</td><td>2.10</td></tr></tbody></table>	S. No.	Particulars	Recurring cost (in Rs. Lac)	1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00	2.	Pollution Control (Water Sprinkling for dust suppression)	0.30	3.	Greenbelt development (Tree guards, plantation and its maintenance etc)	0.50	4.	Contribution towards construction and maintenance of the kachha roads after consultation with the concerned gram Panchayat.	0.30	Total		2.10
S. No.	Particulars	Recurring cost (in Rs. Lac)																		
1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00																		
2.	Pollution Control (Water Sprinkling for dust suppression)	0.30																		
3.	Greenbelt development (Tree guards, plantation and its maintenance etc)	0.50																		
4.	Contribution towards construction and maintenance of the kachha roads after consultation with the concerned gram Panchayat.	0.30																		
Total		2.10																		

8.	CSR /ESR Activities	2% of the project cost: 1.60 Lac Per year will be spent in CER activities.			
		Focus Area	CER Activities proposed (1 st Year)	Estimated Cost/annum (Lac)	2 nd Year onwards Cost/annum (Lac)
		Education	Distribution of 3 no. of Computer, 1 no. of Almira and benches in the nearby Govt. Primary School of village: Chitamba, Tehsil: Mandal, Dist.: Bhilwara (Raj.)	1.20	2 nd year onwards a fund of 2% of project cost i.e. 1.60 Lac yearly will be spent on the need based things as required by Govt. Primary School of village: Chitamba, Tehsil: Mandal, Dist.: Bhilwara(Raj.) after discussion with the school administration.
		Infrastructure Development	Renovation of toilets (boys and girls) in the nearby Govt. Primary School of village: Chitamba, Tehsil: Mandal, Dist.: Bhilwara (Raj.)	0.40	
Total		1.60			

9.	Green Plantation Belt	Annual expenditure of Rs. 0.50 Lac Per Year (Recurring Cost)										
		Year	Un-worked Area		Waste Dump		Outside the mine area		Top Soil Dumps		Total	
			Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees
		Existing	--	--	--	--	--	--	--	--	--	--
		I	--	--	-	-	0.11	110	-	-	0.11	110
		II	-	-	-	-	0.11	110	-	-	0.11	110
		III	-	-	-	-	0.11	110	-	-	0.11	110
		IV	-	-	-	-	-	-	-	-	-	-
		V	-	-	-	-	-	-	-	-	-	-
		End of life of mine	-	-	-	-	-	-	-	-	-	-
		Total	-	-	-	-	0.33	330	-	-	0.33	330

Note: Total 330 trees will be planted over an area of 0.33 hectare in first three year of mining in the on outside the mine lease area in consultation with concerned the gram panchayat at the location provided by gram panchayat. Native species which are more suitable to the local environment are preferred to be planted such as Khejari, Neem, Babul, Ber etc.

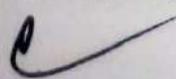
10.	Budgetary Breakup for Labour	Annual Expenditure of Rs. 2.138 Lac Per year			
		Sr. No.	Facility Provided for Laborers	Capital Cost in Rs.	Recurring Cost in Rs.
		1.	Shelters, Safe drinking water, Sanitation facility	1,00,000	Maintenance Cost: 20,000
		3.	Periodical medical Examination once in three years @ 1000		24,000

4.	Fuel for cooking (LPG Cylinder) @ 950 Rs Per month		11,400
5.	Education for children of labors @ 2,400 per labor		57,600
6.	Group Insurance @ Rs.1500 per worker	36,000	-
7.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, shoes etc., for 24 workers <ul style="list-style-type: none"> • Safety shoes@350 Rs (2 times/year) • Hand Gloves @300 Rs (2 time in month) • Dust mask@25 Rs (2 times in month) • Ear plugs@25 Rs (2 times in month) • Helmets @ 450 Rs(1 time in three years) 		16,800 14,400 14,400 14,400 10,800
8.	First Aid Box		10,000
9.	Fire Safety	30,000	10,000
Total		1,66,000	2,13,800

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.33th Meeting held on 27.02.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
6. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.



9. Occupational health and safety of mine labour shall be given the highest priority.
10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
16. Drills shall either be operated with dust extractors or equipped with water injections system.
17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
22. The PP shall carry out mining activities with open cast method.
23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the



09

Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS:

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
 2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
 4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
 5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
 6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
 7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
 9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
 10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
 11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- D

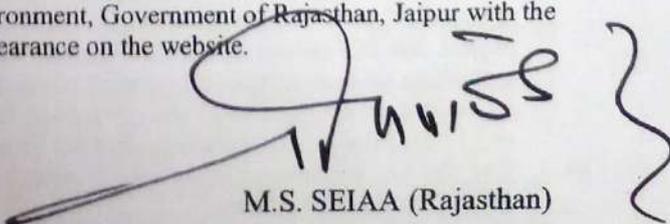
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA/EMP study as well as grant of revised EC for the cluster as applicable.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


 (Dr. D.N. Pandey)
 Member Secretary,
 SEIAA, Rajasthan.

No FI (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16460)/ 2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitor, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


 M.S. SEIAA (Rajasthan)

Received on 7/8/2020

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Seett/Project /Cat. 1(a) B2(16681)/2019-20 Jaipur, Dated: **31 JUL 2020**

M/s Maharishi Granite Impex,
Partner-1. Shri Ved Prakash Maharishi
2. Shri Jai Prakash Maharishi
R/o- A- 265, Mahesh Nagar,
Jaipur (Raj.)

Sub: Environmental Clearance for Granite Mining Project M.L. No. 76/2019 area 1.00 ha, Production Capacity-135341TPA(ROM), Khasra No. 41/3, Near Village Phakoliya, Tehsil Karera, District Bhilwara (Raj.) (Proposal No. 42460).

This has reference to your application dated 19.9.2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 7th, 8th, 9th and 10th July, 2020.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1 (a) /Category-B2															
2.	Location of Project	Near Village-Phakoliya, Tehsil: Karera, District: Bhilwara, Rajasthan															
3.	Project Details REF. No./Production capacity	Mineral:- Granite Plot No. 76/2019, ML Area: 1.00 Ha. Khasra No. 41/3 Production- 1,35,341 TPA (ROM)															
4.	Project Cost	Rs. 80 Lac															
5.	Water Requirement & Source	Total Water Requirement- 3.50 KLD Source: Water will be made available by nearby village Phakoliya through water tanker.															
6.	Fuel &Energy:-	Mining operations will be carried out from sunrise to sunset so there will be no major requirement of electricity. However it will be required for mines office and rest shelter. Electricity connection will be taken from concerned electricity department if required. Diesel operated machinery will be used. One DG Set of 15 KVA is proposed at the mine site as source of power if required.															
7.	Environment Management Plan	Annual Expenditure of Rs. 2.10 Lac Per year (Recurring Cost) <table border="1"><thead><tr><th>S. No.</th><th>Particulars</th><th>Recurring cost (in Rs. Lac)</th></tr></thead><tbody><tr><td>1.</td><td>Pollution Monitoring- Air, Water, Noise and Soil.</td><td>1.00</td></tr><tr><td>2.</td><td>Pollution Control (Water Sprinkling for dust suppression)</td><td>0.30</td></tr><tr><td>3.</td><td>Greenbelt development (Tree guards, plantation and its maintenance etc)</td><td>0.50</td></tr><tr><td>4.</td><td>Contribution towards construction and maintenance of</td><td>0.30</td></tr></tbody></table>	S. No.	Particulars	Recurring cost (in Rs. Lac)	1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00	2.	Pollution Control (Water Sprinkling for dust suppression)	0.30	3.	Greenbelt development (Tree guards, plantation and its maintenance etc)	0.50	4.	Contribution towards construction and maintenance of	0.30
S. No.	Particulars	Recurring cost (in Rs. Lac)															
1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00															
2.	Pollution Control (Water Sprinkling for dust suppression)	0.30															
3.	Greenbelt development (Tree guards, plantation and its maintenance etc)	0.50															
4.	Contribution towards construction and maintenance of	0.30															

			the kachha roads after consultation with the concerned gram Panchayat.							
		Total		2.10						
8.	CSR /ESR Activities	2% of the project cost: 1.60 Lac/annum will be spent in CER activities.								
		Focus Area	CER Activities proposed (1 st Year)	Estimated Cost/annum (Lac)						
		Education	Distribution of 3 no. of Computers and benches in the nearby Govt. Sen. Sec. School of Village Gyangarh, Tehsil-Karera, District- Bhilwara.	1.20						
		Sanitation	Renovation of toilets (boys and girls) in the nearby Govt. Sen. Sec. School of Village Gyangarh, Tehsil- Karera, District- Bhilwara.	0.40						
		Total		1.60						
		2 nd Year onwards Cost/annum (Lac)								
		2 nd year onwards a fund of 2% of project cost i.e. 1.60 Lac yearly will be spent on the need based things as required by Govt. Sen. Sec. School of Village Gyangarh, Tehsil- Karera, District- Bhilwara after discussion with the school administration								
9.	Green Belt/ Plantation	Annual expenditure of Rs. 0.50 Lac/Year (Recurring Cost)								
		Year	Un-worked Area	Waste Dump	Outside the M.L. area	Top Soil Dumps	Total			
			Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees		
		Existing	--	--	--	--	--	--		
		I	0.0938	93	-	-	0.0486	49	0.1424	142
		II	0.0938	93	-	-	-	-	0.0938	93
		III	0.0938	95	-	-	-	-	0.0938	95
		IV	-	-	-	-	-	-	-	-
		V	-	-	-	-	-	-	-	-
		End of life of mine	-	-	-	-	-	-	-	-
		Total	0.2814	281	-	-	0.0486	49	0.33	330
		Note: Total 330 saplings will be planted over an area of 0.33 hectare (i.e.: more than 33 % of the mine lease area) out of which 281 saplings will be planted at the undisturbed area during first three years over an area of 0.2814 hectare and 49 saplings will be planted on over an area of 0.0486 hectare on outside the mine lease area near the village road in consultation with concerned the gram panchayat as per the NOC accorded by Gram Panchayat. Native species which are more suitable to the local environment are preferred to be planted such as Khejari, Neem. Pipal, Sheesham, Mango, etc.								
10.	Budgetary Breakup for Labour	Annual Expenditure of Rs. 1.866 Lac/year								
		Sr. No.	Facility Provided for Laborers	Capital Cost in Rs.	Recurring Cost in Rs.					
		1.	Shelters, Safe drinking water, Sanitation facility	1,00,000	Maintenance Cost: 30,000					
		2.	Periodical medical examination per year @ 1000 Rs per labor		24,000					
		3.	Fuel for cooking (LPG Cylinder) @ 950 Per month		11,400					
		4.	Education for children of labors @ 2,400 per labor		57,600					
		5.	Group Insurance @ Rs.1500 per worker	36,000	-					

		Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, shoes etc., for 24 workers		
6.		<ul style="list-style-type: none"> • Safety shoes@350 Rs (2 times/year) • Hand Gloves @300 Rs (2 times/year) • Dust mask@25 Rs (2 times in month) • Ear plugs@25 Rs (2 times in month) • Helmets @450 Rs (1 times/year) 		16,800 14,400 10,800 10,800 10,800
7.		First Aid Box		10,000
8.		Fire Safety	30,000	10,000
Total			1,66,000	1,86,600

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.39th Meeting held on 29.07.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS

1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
6. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
9. Occupational health and safety of mine labour shall be given the highest priority.
10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.



11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
16. Drills shall either be operated with dust extractors or equipped with water injections system.
17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
22. The PP shall carry out mining activities with open cast method.
23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014. Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the Department of Mines and Geology. in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in



force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.



13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA/EMP study as well as grant of revised EC for the cluster as applicable.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


 (Dr. D.N. Pandey)
 Member Secretary,
 SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16681)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitore, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


 M.S. SEIAA (Rajasthan)

Received on 15-7-2020

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16519)/2019-20 Jaipur, Dated: **3 JUL 2020**

Shri Ramavatar S/o Shri Rampal

R/o Jato Ka Vas, Dodiya, Tehsil Riyan Badi,

District Nagaur, (Raj.)

Sub:EC for Granite Mining Project Plot No. 77/2019, Production capacity- 1,37,021 TPA (ROM), Khasra No. 41/3, at near Village-Phakoliya, Tehsil Karera, District Bhilwara. (Raj) (**Proposal No. 42287**).

This has reference to your application dated 9.9/2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 8, 9, 10, 11, 15, 16 and 17 June, 2020.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1 (a) /Category-B2												
2.	Location of Project	Near Village- Phakoliya, Tehsil- Karera & District: Bhilwara (Raj.).												
3.	Project Details REF. No./Production capacity	Mineral- Granite Plot. No. 77/2019, M.L. Area: 1.00 Ha. Production- 1,37 021 TPA (R.O.M.)												
4.	Project Cost	Rs. 80 Lac												
5.	Water Requirement & Source	Total Water Requirement- 2.85 KLD Source: Water will be made available by nearby village Phakoliya through water tanker.												
6.	Fuel & Energy:-	Diesel will be required for transportation vehicles and for D.G Set of capacity: 15KVA. Electricity connection will be taken from the concerned electricity department.												
7.	Environment Management Plan	Annual Expenditure of Rs. 2.20 Lac Per year (Recurring Cost) <table border="1"><thead><tr><th>S. No.</th><th>Particulars</th><th>Recurring cost (in Rs. Lac)</th></tr></thead><tbody><tr><td>1.</td><td>Pollution Monitoring- Air, Water, Noise and Soil.</td><td>1.00</td></tr><tr><td>2.</td><td>Pollution Control (Water Sprinkling for dust suppression)</td><td>0.30</td></tr><tr><td>3.</td><td>Greenbelt development (Tree, water,</td><td>0.60</td></tr></tbody></table>	S. No.	Particulars	Recurring cost (in Rs. Lac)	1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00	2.	Pollution Control (Water Sprinkling for dust suppression)	0.30	3.	Greenbelt development (Tree, water,	0.60
S. No.	Particulars	Recurring cost (in Rs. Lac)												
1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00												
2.	Pollution Control (Water Sprinkling for dust suppression)	0.30												
3.	Greenbelt development (Tree, water,	0.60												

		guards, maintenance etc.)	
	4.	Contribution towards construction and maintenance of the kachha roads after consultation with the concerned gram Panchayat.	0.30
		Total	2.20

8	CSR /ESR Activities	2% of the project cost: 1.60 Lac Per year will be spent in CER activities.		
	Focus Area	CER Activities proposed (1 st Year)	Estimated Cost/annum (Lac)	2 nd Year onwards Cost/annum (Lac)
	Education	Distribution of 02 no. of Computer, 2 No. of Almira's and benches in the nearby Govt. Upper Primary School of Village- Saredi, Tehsil- Karera, Dist.- Bhilwara (Raj.)	1.20	2nd year onwards a fund of 2% of project cost i.e. 1.60 Lac yearly will be distributed after discussion with the school administration of Govt. Upper Primary School of Village- Saredi, Tehsil- Karera, Dist.- Bhilwara (Raj.)
	Sanitation	Renovation of toilets (boys and girls) in the nearby Govt. Upper Primary School of Village- Saredi, Tensil- Karera, Dist.- Bhilwara (Raj.)	0.40	
		Total	1.60	

9.	Green Belt/ Plantation	Annual expenditure of Rs. 0.60 Lac Per Year (Recurring Cost)									
		Un-worked Area		Waste Dump		Outside lease area		Top Soil Dumps		Total	
		Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees
	Existing	-	-	-	-	-	-	-	-	-	-
	I	0.0938	94	-	-	0.0486	49	-	-	0.1424	143
	II	0.0938	94	-	-	-	-	-	-	0.0938	94
	III	0.0938	94	-	-	-	-	-	-	0.0938	94
	IV	-	-	-	-	-	-	-	-	-	-
	V	-	-	-	-	-	-	-	-	-	-
	At the end of life of Mine	-	-	-	-	-	-	-	-	-	-
	Total	0.2814	282	-	-	0.0486	49	-	-	0.330	331

Note: Total 331 saplings will be planted over an area of 0.330 hectare (i.e.: more than 33 % of the mine lease area) out of which 282 saplings will be planted at the undisturbed area during first three years over an area of 0.2814 hectare and 49 saplings will be planted on over an area of 0.0486 hectare on outside the mine lease area in consultation with concerned the gram panchayat at the location provided by gram panchayat. Native species which are more suitable to the local environment are preferred to be planted such as Khejari, Neem, Pipal, Sheesham, Mango, etc.



Sr. No.	Facility Provided for Laborers	Annual Expenditure of Rs. 2.138 Lac Per year	
		Capital Cost in Rs.	Recurring Cost in Rs.
1.	Shelters, Safe drinking water, Sanitation facility	1,00,000	Maintenance Cost: 30,000
3.	Periodical medical examination per year @ 1000 Rs. per labor		24,000
4.	Fuel for cooking (LPG Cylinder) @ 950 Per month		11,400
5.	Education for children of labors @ 2,400 per labor		57,600
6.	Group Insurance @ Rs.1500 per worker	36,000	-
7.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, shoes etc., for 24 workers <ul style="list-style-type: none"> • Safety shoes @ 350 Rs (2 times/year) • Hand Gloves @ 300 Rs (2 times/year) • Dust mask @ 25 Rs (2 times in month) • Ear plugs @ 25 Rs (2 times in month) • Helmets @ 450 Rs (1 times/year) 		16,800 14,400 14,400 14,400 10,800
8.	First Aid Box		10,000
9.	Fire Safety	30,000	10,000
Total		1,66,000	2,13,800

3 The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.37th Meeting held on 29.06.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
6. The amount of CIR as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of



- accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
 8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
 9. Occupational health and safety of mine labour shall be given the highest priority.
 10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
 11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
 12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
 13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
 14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
 15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
 16. Drills shall either be operated with dust extractors or equipped with water injections system.
 17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed ground water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
 18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
 19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
 20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
 22. The PP shall carry out mining activities with open cast method.
 23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
 24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to repeat any such violation in future.
 2. In case of violation of above undertaking affidavit, the ToR/EC shall be liable to be terminated forthwith.
- 

3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.



12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA/EMP study as well as grant of revised EC for the cluster as applicable.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

sd -
(Dr. D.N. Pandey)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16519)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitore, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA (Rajasthan)

Received on 15.7.2020

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16572)/2019-20 Jaipur, Dated: 3 JUL 2020

Shri Moin Alimiya Saiyed
A-3, Jeevan Jyoti Society, Polo Ground,
District- Himmatnagar (Gujrat).

Sub:EC for Granite Mining Project (Plot No. 78/2019), Production Capacity- 1,20,607 TPA (ROM), mine lease Area 1.00 ha., at Khasra no 41/1, Near Village Phakoliya, Tehsil Karera, District Bhilwara, (Raj.) (Proposal No. 41716).

This has reference to your application dated 11.09.2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 8, 9, 10, 11, 15, 16 and 17 June, 2020.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1 (a) /Category-B2									
2.	Location of Project	Near Village- Phakoliya, Tehsil: Karera, District: Bhilwara, Rajasthan.									
3.	Project Details REF. No./Production capacity	Mineral- Granite Plot. No. 78/2019, Plot Area. 1.00 Ha. Production- 1,20,607 TPA (R.O.M.)									
4.	Project Cost	Rs. 80.00 Lac									
5.	Water Requirement & Source	Total Water Requirement- 3.40 KLD Source: Water will be made available by nearby village Phakoliya through water tanker.									
6.	Fuel & Energy:-	Diesel will be required for transportation vehicles and for machineries and will be taken care by the contractor itself. Electricity connection will be taken from the concerned electricity department, if required and a D.G. Set of 15KVA capacity is proposed for mining operation.									
7.	Environment Management Plan	Annual Expenditure of Rs. 2.30 Lac Per year (Recurring Cost) <table border="1"><thead><tr><th>S. No.</th><th>Particulars</th><th>Recurring cost (in Rs. Lac)</th></tr></thead><tbody><tr><td>1.</td><td>Pollution Monitoring- Air, Water, Noise and Soil.</td><td>1.00</td></tr><tr><td>2.</td><td>Pollution Control (Water Sprinkling for dust suppression)</td><td>0.30</td></tr></tbody></table>	S. No.	Particulars	Recurring cost (in Rs. Lac)	1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00	2.	Pollution Control (Water Sprinkling for dust suppression)	0.30
S. No.	Particulars	Recurring cost (in Rs. Lac)									
1.	Pollution Monitoring- Air, Water, Noise and Soil.	1.00									
2.	Pollution Control (Water Sprinkling for dust suppression)	0.30									

		3.	Greenbelt development (Tree, water, guards, maintenance etc.)	0.70								
		4.	Contribution towards construction and maintenance of the kachha roads after consultation with the concerned gram Panchayat.	0.30								
		Total		2.30								
8.	CSR /ESR Activities	2% of the project cost: 1.60 Lac Per year will be spent in CER activities.										
		Focus Area	CER Activities proposed	Estimated Cost/annum (Lac)								
		Education	Distribution of 2 no. of computer, 2 No. of Almira's and benches in the nearby Govt. Upper Primary School of Village Saredi, Tehsil Mandal, District-Bhilwara (Raj.)	1.20								
		Sanitation	Renovation of toilets (boys and girls) in the nearby Govt. Upper Primary School of Village Saredi, Tehsil Mandal, District-Bhilwara (Raj.)	0.40								
		Total		1.60								
9.	Green Belt/ Plantation	Annual expenditure of Rs. 0.70 Lac Per Year (Recurring Cost)										
		Year	Un-worked Area		Waste Dump		Outside Plot area		Top Soil Dumps		Total	
			Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees
		Existing	-	-	-	-	-	-	-	-	-	-
		I	-	-	-	-	0.17	170	-	-	0.17	170
		II	-	-	-	-	0.16	160	-	-	0.16	160
		III	-	-	-	-	-	-	-	-	-	-
		IV	-	-	-	-	-	-	-	-	-	-
		V	-	-	-	-	-	-	-	-	-	-
		At the end of life of Mine	-	-	-	-	-	-	-	-	-	-
		Total	-	-	-	-	0.33	330	-	-	0.33	330
		Note: Total 330saplings will be planted over an area of 0.33 hectare (i.e.: 33 % of the Plot area) outside the Plot area in consultation with concerned gram Panchayat at the location provided by gram panchayat. Native species which are more suitable to the local environment are preferred to be planted such as Khejari, Neem, Pipal, Sheesham, Mango, etc.										
10	Budgetary Breakup for Labour	Annual Expenditure of Rs. 1.884 Lac Per year										
		Sr. No.	Facility Provided for Laborers					Capital Cost in Rs.		Recurring Cost in Rs.		
		1.	Shelters, Safe drinking water, Sanitation facility					1,00,000		Maintenance Cost: 30,000		
		3.	Periodical medical examination per year @1000 Rs. per labor							20,000		
		4.	Fuel for cooking (LPG Cylinder) @950 Per month							11,400		

5.	Education for children of labors @2,400 per labor		48,000
6.	Group Insurance @ Rs.1500 per worker	30,000	-
7.	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, shoes etc.. for 20 workers		
	• Safety shoes@350 Rs (2 times/year)		14,000
	• Hand Gloves @300 Rs (2 times/year)		12,000
	• Dust mask@25 Rs (2 times in month)		12,000
	• Ear plugs@25 Rs (2 times in month)		12,000
	• Helmets @450 Rs (1 times/year)		9,000
8.	First Aid Box		10,000
9.	Fire Safety	30,000	10,000
Total		1,60,000	1,88,400

3 The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.37th Meeting held on 29.06.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
6. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
9. Occupational health and safety of mine labour shall be given the highest priority.

10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
16. Drills shall either be operated with dust extractors or equipped with water injections system.
17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
22. The PP shall carry out mining activities with open cast method.
23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the

Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to

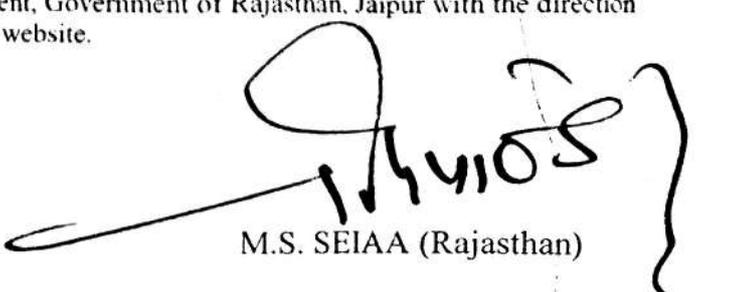
- avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
 14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
 15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
 16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
 17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA/EMP study as well as grant of revised EC for the cluster as applicable.
 18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(Dr. D.N. Pandey)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16572)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena. IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitore, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA (Rajasthan)

Ans On 22-9-2020

11

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838 -

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16860)/2019-20 Jaipur, Dated: 10 SEP 2020

M/s PC Ferro Melters Pvt. Ltd,
Near Village Fakolia,
Tehsil Kareda,
District- Bhilwara(Raj.).

Sub:EC for Granite Mine, Plot No. 79/2019, Area 1.00 ha., Production Capacity -73,399 TPA (ROM), Khasra No- 41/1, At, Near Village Fakolia, Tehsil- Kareda, District Bhilwara (Raj.) **(Proposal No. – 42241).**

This has reference to your application dated 9.10.2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 17th, 18th, 19th and 20th August, 2020.

2. Brief details of the Project:

1.	Cat./ Item no. (in schedule):	1 (a)-B2
2.	Location of the Project	Near village –Fakoliya, Tehsil: Kareda, District: Bhilwara (Rajasthan)
3.	Project Details M.L No./ Production Capacity	Mineral: Granite Plot No. : 79/2019 Khasra No. : 41/1 Area : 1.0 HECT. Production (TPA) : 73399TPA(ROM)
4.	Project Cost	Project Cost: Rs 90.0 lacs/-(in Rs.)
5.	Water requirement & Source	3.0 KLD (Source : Water will be sourced from nearby villages)
6.	Fuel & Energy	No electricity will be required in mining operations as mining will be carried out in day time only.

✓

7.	Environment Management Plan	Environment Management Plan Expenditures: Capital Cost : Rs. 1.00 lacs Recurring Cost : Rs. 0.80 lacs per annum.			
		Sr. No.	Particulars	Capital Cost (in Rs. Lac)	Recurring Cost (in Rs Lac)
		1.	Pollution monitoring – Air, Water, Noise and Soil	-	0.25
		2.	Pollution control (water Sprinkling)	-	0.10
		3.	Green Belt development (Tree guards, plantation and its maintenances etc.)	1.0	0.25
		4.	Contribution towards construction and maintenances of the kachha roads after consultation with the concerned gram panchayat.	-	0.20
Total			1.0	0.80	

8.	CSR/ Activities	ESR	Entrepreneur Social Responsibility Activities And Budgetary Allocation – Rs. 0.80 lacs per annum.						
			Focus area	CSR Activities Proposed	Estimated Cost /annum				
					1st Year	2nd Year	3rd Year	4th Year	5th Year
Education, and Hygiene & Sanitation	Distribution of fans, Almirah, renovation work (floor/ walls/ roofs repairing, door maintenance), plantation along the periphery of school premises, providing tree guards, hygiene and sanitation activities etc. in the nearby Govt Primary School situated in village- Fakoliya which is approx. 2.0 km from mine site & Govt. Secondary	1,80,000/-	1,80,000/-	1,80,000/-	1,80,000/-	1,80,000/-			

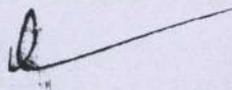


			School, situated in village-Chitambha which is approx. 3.4 km from mine site					
		Total Cost (in Rs.)		9,00,000/-				
9.	Greenbelt Plantation &	Lessee is committed to carry out plantation in an area of 33% of total lease area. Details are provided in PFR & Power Point Presentation						
10.	Budgetary breakup for labour	Sr. No.	Facility provided for Labour	Capital Cost in Rs.	Recurring cost in Rs.			
		1.	Sheltar, Safe Drinking Water, Sanitation Facility	50,000/-	Maintenances Cost :20,000/-			
		2.	Periodic Medical Examination once in three years @500 workers	-	10,000/-			
		3.	Group insurance @ Rs. 1500 per worker	22,500/-	-			
		4.	Provision for personal protective equipment (PPEs) like ear plugs, dust masks, helmet, shoes for 15 workers		45,000/-			
		5.	First Aid Box	-	5,000/-			
		Total		72,500/-	80,000/-			

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.42nd Meeting held on 8.09.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.



2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
 3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
 4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
 5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
 6. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
 7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
 8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
 9. Occupational health and safety of mine labour shall be given the highest priority.
 10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
 11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
 12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
 13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
 14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
- 

15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
16. Drills shall either be operated with dust extractors or equipped with water injections system.
17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
22. The PP shall carry out mining activities with open cast method.
23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
 2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
- 

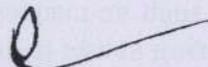
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.



4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow/RSPCB/CPCB/SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow/SEIAA, Department of Environment, Government of Rajasthan, Jaipur/RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State



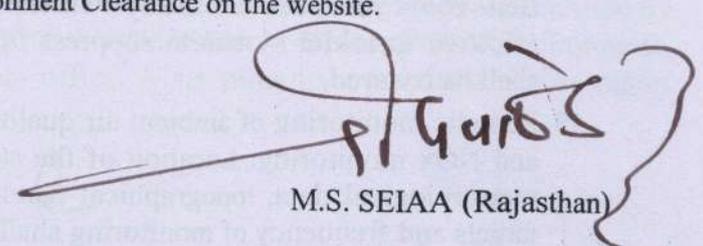
- pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
 15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
 16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
 17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA/EMP study as well as grant of revised EC for the cluster as applicable.
 18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(Dr. D.N. Pandey)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16860)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitore, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA (Rajasthan)

Rec on 22.9.22

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16861)/2019-20 Jaipur, Dated: 10 SEP 2020

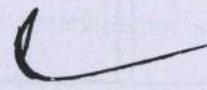
M/s PC Ferro Melters Pvt. Ltd,
Near Village Fakolia,
Tehsil- Kareda,
District-Bhilwara(Raj.).

Sub:EC for Granite Mine, Plot No. 74/2019, Area 1.00 ha ,Production Capacity 73,399 TPA (ROM), Khasra No-41/3, Near Village- Fakolia, Tehsil -Kareda, District - Bhilwara (Raj.). (Proposal No. – 42271)

This has reference to your application dated 9.10.2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 17th, 18th, 19th and 20th August, 2020.

2. Brief details of the Project:

1.	Cat./ Item no. (in schedule):	i (a)-B2
2.	Location of the Project	Near village –Fakoliya, Tehsil: Kareda, District: Bhilwara (Rajasthan)
3.	Project Details M.L No./ Production Capacity	Mineral: Granite Plot No. : 74/2019 Khasra No. : 41/3 Area : 1.0 HECT. Production (TPA) : 73399TPA(ROM)
4.	Project Cost	Project Cost: Rs 90.0 lacs/-(in Rs.)
5.	Water requirement & Source	3.0 KLD (Source : Water will be sourced from nearby villages)
6.	Fuel & Energy	No electricity will be required in mining operations as mining will be carried out in day time only.



7.	Environment Management Plan	Environment Management Plan Expenditures: Capital Cost : Rs. 1.00 lac Recurring Cost : Rs. 0.80 lacs per annum.							
		Sr. No.	Particulars	Capital Cost (in Rs. Lac)	Recurring Cost (in Rs. Lac)				
		1.	Pollution monitoring – Air, Water, Noise and Soil	-	0.25				
		2.	Pollution control (water Sprinkling)	-	0.10				
		3.	Green Belt development (Tree guards, plantation and its maintenances etc.)	1.0	0.25				
		4.	Contribution towards construction and maintenances of the kachha roads after consultation with the concerned gram panchayat.	-	0.20				
Total			1.0	0.80					
8.	CSR/ Activities	ESR	Entrepreneur Social Responsibility Activities And Budgetary Allocation – Rs. 1.80 lacs per annum.						
			Focus area	CSR Activities Proposed	Estimated Cost /annum				
					1st Year	2nd Year	3rd Year	4th Year	5th Year
Education, and Hygiene & Sanitation	Distribution of fans, Almirah, renovation work (floor/ walls/ roofs repairing, door maintenance), plantation along the periphery of school premises, providing tree guards, hygiene and sanitation activities etc. in the nearby Govt Primary School situated in	1,80,000/-	1,80,000/-	1,80,000/-	1,80,000/-	1,80,000/-			

			village-Fakoliya which is approx. 2.0 km from mine site & Govt. Secondary School, situated in village-Chitambha which is approx. 3.4 km from mine site					
		Total Cost (in Rs.)		9,00,000/-				
9.	Greenbelt Plantation	&	Lessee is committed to carry out plantation in an area of 33% of total lease area.					
10.	Budgetary breakup for labour		Sr. No.	Facility provided for Labour	Capital Cost in Rs.	Recurring cost in Rs.		
			1.	Sheltar, Safe Drinking Water, Sanitation Facility	50,000/-	Maintenances Cost :20,000/-		
			2.	Periodic Medical Examination once in three years @500 workers	-	10,000/-		
			3.	Group insurance @ Rs. 1500 per worker	22,500/-	-		
			4.	Provision for personal protective equipment (PPEs) like ear plugs, dust masks, helmet, shoes for 15 workers		45,000/-		
			5.	First Aid Box	-	5,000/-		
			Total		72,500/-	80,000/-		

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.42nd Meeting held on 8.09.2020 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:



SPECIFIC CONDITIONS:

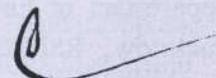
1. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
2. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
3. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
4. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
5. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
6. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
7. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
8. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
9. Occupational health and safety of mine labour shall be given the highest priority.
10. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
11. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
12. The project proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
13. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
14. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
15. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also

provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.

16. Drills shall either be operated with dust extractors or equipped with water injections system.
17. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
18. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
19. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
20. Blasting operation should be carried out only during the daytime with safe blasting parameters.
21. The project proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
22. The PP shall carry out mining activities with open cast method.
23. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
24. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.



Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the project proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the project proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

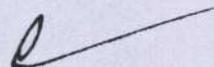
GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow/RSPCB/CPCB/ SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of



Environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow/SEIAA, Department of Environment, Government of Rajasthan, Jaipur/RSPCB.

7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PT and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RSPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.



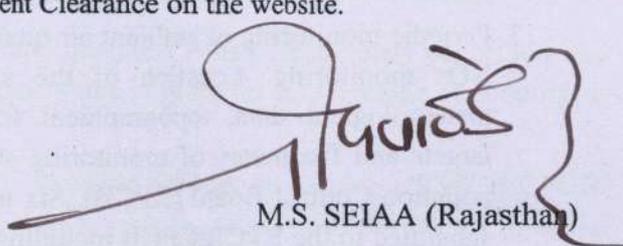
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. Mining Department will ensure that while executing the mining lease, if the mine falls in a cluster, then lease will be executed after EIA/EMP study as well as grant of revised EC for the cluster as applicable.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

sd -
(Dr. D.N. Pandey)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(16861)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitor, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
- ✓ 10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.


M.S. SEIAA (Rajasthan)